

concerned will also extend to the Commission their fullest co-operation and assistance

"The Commission are requested to make their recommendations to the Government as soon as practicable".

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:—

- (i) In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th August 1957, agreed to the following amendments made by the Lok Sabha at its sitting held on the 16th July 1957, in the Railway Protection Force Bill, 1957:—

Clause 13

1. That at page 4, line 34,—

- (i) after "detain" insert "him"; and
(ii) after "search" insert "his person and belongings forthwith".

Clause 17

2. That at page 5,—

- (i) line 26, omit "simple"; and
(ii) line 27, for "three" substitute "six".

Clause 20

- 3 That at page 5, line 39,—

for "proper authority or order" substitute "the orders of a competent authority".

4. That at page 6, line 14,—

for "or" substitute "and".

- (ii) In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Repealing and Amending Bill, 1957, which has been passed by the Rajya Sabha at its sitting held on the 12th August 1957.

BILL PASSED BY RAJYA SABHA LAID ON THE TABLE

Secretary: Sir, I lay the Repealing and Amending Bill, 1957, as passed by Rajya Sabha, on the Table of the House.

*DEMANDS FOR GRANTS—contd. MINISTRY OF COMMERCE AND INDUSTRY—contd.

Mr. Speaker: The House will now resume further discussion of the Demands for grants relating to the Ministry of Commerce and Industry. Out of 6 hours allotted for these Demands, 1 hour and 6 minutes have already been availed of and 4 hours and 54 minutes now remain

The list of cut motions moved on the 20th August 1957 relating to these Demands have already been circulated to hon. Members on the same day.

How long will the hon. Minister take?

The Minister of Commerce and Industry (Shri Morarji Desai): It all depends—say 45 minutes.

Mr. Speaker: We have about 5 hours left. I shall call upon the Minister at about 16 15 hours to reply to the debate.

Shri T. B. Vittal Rao (Khammam): May I suggest that we continue with this debate upto 17-30 hours and start discussion on the Demands for Grants of the Ministry of Labour tomorrow? It is only a question of half an hour.

*Moved with the recommendation of the President.